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MCC-915-2025

IN THE HIGH COURT OF MADHYA PRADESH
AT JABALPUR

BEFORE

HON'BLE SHRI JUSTICE SANJEEV SACHDEVA,
ACTING CHIEF JUSTICE

&

HON'BLE SHRI JUSTICE VINAY SARAF

ON THE 27th OF JUNE, 2025

MISC. CIVIL CASE No. 915 of 2025

NARAYAN DAS VISHWAKARMA

Versus

THE STATE OF MADHYA PRADESH AND OTHERS

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Appearance:

Ms. Ashmaki Singh Jasrotia - Advocate for the Petitioner.

Shri Dr. S.S. Chauhan - Government Advocate for

Respondents/State.
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ORDER

Per. Sanjeev Sachdeva, Acting Chief Justice

IA No.5190 of 2025

This is an application for condonation of delay of 272 days in filing the present MCC.

For the reasons stated in the application, delay in filing the MCC is condoned and IA stands allowed.

MCC No.915 of 2025

Petitioner seeks restoration of WP No.10083 of 2022, which was dismissed for non-compliance of common order dated 09.05.2024.



In view of the averments made in the petition, WP No.10083 of 2022 is restored to its original number.

Petitioner shall cure the defects within one week, if any.

Accordingly, the MCC is disposed of.

Registry is directed to place the copy of this order along with the record of WP No.10083 of 2022.

(SANJEEV SACHDEVA)
ACTING CHIEF JUSTICE

(VINAY SARAF)
JUDGE

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